PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF KOHINOOR SERVICES LIMITED

Regd. Off.: A-404, Ashiana Apartments, Mayur Vihar-I (Extn.), N. Delhi-91

This Public Announcement **(PA)** is being issued by the Manager to the Offer i.e., **D & A Financial Services (P) Limited,** on behalf of the Acquirer, namely, Mr. Karan Khanna pursuant to Regulation 10 and Regulation 12 as required under the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 (hereinafter referred to as "SEBI (SAST) Regulations, 1997") and subsequent amendments thereto.

THE OFFER

1.1 This Open Offer (the **"Open Offer"** or **"Offer"**) is being made by Mr Karan Khanna S/o Late Shri Madan Lal Khanna resident of 74/2, Janpath Road, Delhi-110001(hereinafter referred to as "Acquirer") to acquire the equity shares of Kohinoor Services Limited **("KSL" or "Target Company"/ the "Company"),** a public limited company incorporated under the Companies Act, 1956 (the "Companies Act") and having its registered office at A-404, Ashiana Apartments, Mayur Vihar-I (Extn), New Delhi- 110091 pursuant to and in compliance with Regulation 10 and Regulation 12 as required under the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 (hereinafter referred to as "SEBI (SAST) Regulations, 1997") and subsequent amendments thereto.

1.2 The Acquirer has entered into a Share Purchase Agreement **[SPA]** on September 28, 2011 to acquire an aggregate of 62,200 (Sixty Two Thousand Two Hundred Only) fully paid up equity shares of face value of Rs.10/- each representing 24.98% of the total paid up capital and voting rights of **Kohinoor Services Limited** from the promoter shareholders of KSL, namely Mr. Vijay Govil, Mr. Rakesh Kumar Govil and Mrs. Mohini Govil (hereinafter collectively referred to as **Sellers**) (37,500, 8,500 and16,200 respectively – collectively, the "Sale Shares"), at a price of Rs. 20/- (Rupees Twenty Only) per fully paid up equity share payable in cash (**"Negotiated Price"**). The total consideration for the shares acquired as mentioned above is Rs 12, 44,000/- (Rupees Twelve Lacs Forty Four Thousand Only). The Offer is not as a result of global acquisition resulting in indirect acquisition of the target company. The Seller does not belong to any group as such.

1.3 The Acquirer intends to make an Open Offer in terms of the SEBI (SAST) Regulations, 1997 to the shareholders of KSL to acquire 1,24,500 equity shares of face value of Rs. 10/- each representing 50% of the total paid up capital / voting share capital of **"KSL"** at a price of Rs 20/- (Rupees Twenty Only) per fully paid up equity share (**"Offer Price"**) payable in cash subject to the terms and conditions mentioned hereinafter, whose names appear on the register of members on the **Specified Date i.e. October 28, 2011.**

1.4 There are no partly paid equity shares in the Target Company.

1.5 The shares of **"KSL"** are at present listed on Delhi Stock Exchange Limited (DSE).

1.6 The annualized trading turnover during the preceding six calendar months ended August, 2011 at the Delhi Stock Exchange where the shares are listed is as follows.

Name of the Stock Exchange	Total number of Equity Shares traded during March 2011 to August 2011	Total number of Listed shares	Annualized trading turnover (% of total listed shares)
DSE	Nil	2,49,000	N.A.

(* Source: websites)

1.7 Based on the above information, as the annualized trading turnover of the shares of the Target Company on the Stock Exchange where it is listed is Nil, therefore, the Equity Shares of KSL are deemed to be infrequently traded within the meaning of explanation (i) to Regulation 20(5) of the SEBI (SAST) Regulations, 1997. In accordance with Regulation 20(5) 0f SEBI (SAST) Regulations, 1997, the Offer price of Rs. 20/- (Rupees Twenty Only) has been determined taking into account the following parameters:

a.	The Negotiated Price	Rs. 20/- (Rupees Twenty Only)
b.	Highest Price paid by Acquirer for acquisition, if any, including by way of allotment in a public or rights issue or preferential issue during the 26 weeks prior to the date of PA	N.A
C.	**Other Financial Parameters**	**Based on the audited financial data for the year ended March 31, 2011 (Rs.)**
	Return on Net Worth (%)	Nil
	Book Value per share (Rs.)	18.75
	Earning per share (Rs.)	(0.84)
	Price Earning Multiple with reference to offer price of Rs.20.00 per share	(23.80)

(* Source- Balance Sheet)

Mr. Narender Kumar, Chartered Accountant, Membership No. 094798 partner of M/s. Narender Sukhija & Co., Chartered Accountants, Phone No. 22481434 and having office at 1st Floor, School Block, Shakarpur, Delhi-110 092 have vide their report dated September 22, 2011 have stated that based on the decision of Hon'ble Supreme Court of India in the case of Hindusthan Lever Employee Union vs. HLL, 1995 (83 Com Cases, 30) the fair value per share would be Rs. 10.00.

In view of the above the offer price of Rs. 20/- is justified in terms of Regulations 20(5) of the SEBI (SAST) Regulations, 1997.

1.8 The Offer Price of Rs 20/- per equity share offered by the Acquirer to the shareholders of KSL under the proposed Open Offer is justified in terms of Regulation 20(5) of the SEBI (SAST) Regulations, 1997. In the opinion of the Manager to the Offer and Acquirer, the Offer Price is justified.

1.9 As on date of this Public Announcement, the Acquirer has agreed to acquire 1,24,500 (One Lac Twenty Four Thousand and Five Hundred Only) fully paid up shares of Rs.10/- each representing 50% of the total equity share capital of the KSL.

1.10 The Offer is not subject to any minimum level of acceptance from the shareholders i.e. it is not a Conditional Offer. The Acquirer will accept the equity shares of KSL those are tendered in valid form in terms of this Offer upto maximum of 1,24,500 equity shares of face value of Rs. 10/- each representing 50% of the total paid up capital / voting share capital of "KSL".

1.11 The Offer is not a Competitive Bid.

1.12 Neither the Acquirer, Sellers nor the Target Company has been prohibited by SEBI from dealing in securities, in terms of direction issued under Section 11B or any other regulations made under the SEBI Act, 1992.

1.13 The Manager to the Open Offer i.e. D & A Financial Services (P) Limited does not hold any equity shares in the Target Company as on the date of this Public Announcement. They declare and undertake that they shall not deal in the shares of the Target Company during the period commencing from the date of their appointment as Manager to the Open Offer till the expiry of 15 days from the date of closure of Open Offer.

1.14 In the event of any further acquisition of Equity Shares by the Acquirer, at a price higher than the Offer Price, the Offer price will be revised upwards to be equal to or more than the highest price paid for such acquisition.

2 INFORMATION ABOUT THE ACQUIRER

2.1 **Mr. Karan Khanna.**

2.1.1 Mr. Karan Khanna, son of Late Shri Madan Lal Khanna, aged around 51 years, residing at House No. 74/2, Janpath Road, Delhi-110001, Tel No: 011-23356665,Fax No: 011-23321585. Mr. Karan Khanna is Graduate in B Com (Hons) from Delhi University and Post Graduation from Chaudhary Charan Singh University, Meerut. As an Entrepreneur he has more than 13 years of work experience in manufacturing sector. As a Professional he has expertise in handling all kinds of legal works ranging from Direct to Indirect Taxes, Company Law matters, Civil law matters, Litigation Practice and Corporate Practice..

2.1.2 Ms. Ranjana Rani, Chartered Accountant (Membership No.077985) partner of Ranjana Vandana & Co having office at 16-B/112, Vasundhara, Ghaziabad (U.P.) 201012, Phone No.0120-4120088 has certified vide his certificate dated 26-09-2011 that the Net worth of Mr. Karan Khanna as on 31-03-2011 is Rs. 1,77,77,887/- (Rupees One Crore Seventy Seven Lakhs Seventy Seven Thousand Eight Hundred and Eighty Seven Only). Further the letter also confirms that he has sufficient means to fulfill his part of obligations under this Offer.

2.1.3 Mr. Karan Khanna is holding directorships in KK Agro Green Revolutions Private Limited and KK Maintenance Services Private Limited.

2.1.4 Mr Karan Khanna had promoted the company(s)/ Firm(s) which are KK Agro Green Revolution Private Limited and KK Maintenance Services Private Limited and he is also a partner in Madan Lal Khanna & Co.

3. INFORMATION ABOUT THE TARGET COMPANY

Kohinoor Services Limited

3.1 Kohinoor Services Limited (hereinafter referred to as "KSL"), was incorporated on October 22, 1985, vide certificate of Incorporation issued by the Registrar of Companies, N.C.T of Delhi & Haryana under the provisions of Companies Act, 1956. The Registered Office of the Company is situated at A-404, Ashiana Apartments, Mayur Vihar-I (Extn.), Delhi-110091. The Company does not belong to any group as such.

3.2 The authorised share capital of KSL as on March 31, 2011 is Rs 25 Lacs, comprising of 2,50,000 equity shares of Rs 10/- (Rupee Ten Only) each and the issued, subscribed and paid-up share capital of KSL as on date of Public Announcement stood at Rs 24.90 Lacs comprising of 2,49,000 fully paid up equity share of Rs 10/- (Rupees Ten only) each.

3.3 There are no partly paid up shares in the Company.

3.4 At present Company is doing business activity as Non Banking Finance Company (NBFC).

3.5 The shares of "KSL" are listed on Delhi Stock Exchange Limited (DSE).

3.6 KSL is Non Banking Financial Company (NBFC) and its registered under Section 45 IA of Reserve Bank of India Act 1934 having its registration No.B-400268 vide its certificate of registration granted on January 09, 2009.

3.7 The Brief financials of the KSL as per the Annual Report are as under:

(Amount in Rs. Lacs)

Particulars	Year ended March 31, 2011 (Audited)
Total Income	3,79,725.00
Profit After Tax	(2,09,976.00)
Earnings Per Share (EPS)	(0.84)
Book Value Per Share	18.75
Networth	46,70,962.59
Return on Networth (in %)	Nil

(*Source: - Balance Sheet)

4 Reasons for the acquisition, rationale for the Offer and future plans

4.1 The Acquirer is interested in taking over the management and control of KSL. Thus substantial acquisition of shares and voting rights accompanied with change in control and management is the reason and rationale for the acquisition

4.2 The Offer to the Public shareholders of KSL is for acquiring 50.00% of the total paid up capital / voting rights. After the proposed Offer, the Acquirer will achieve substantial acquisition of shares and voting rights, accompanied with effective management control over the Target Company.

4.3 The Offer to the shareholders of KSL is being made in accordance with Regulation 10 & 12 of the SEBI (SAST) Regulations, 1997.

5 Disclosure in terms of Regulation 16(ix)

The Acquirer at present has no intention to sell, dispose of or otherwise encumber any significant assets of KSL in the succeeding two years, except in the ordinary course of business of KSL. However KSL's future policy for disposal of its assets, if any, will be decided by its Board of Directors, subject to the applicable provisions of the law and subject to the approval of the shareholders at a General Body Meeting of KSL.

6. Statutory Approvals / Other Approvals Required For the Offer

6.1 The offer is subject to approval from Reserve Bank of India under Foreign Exchange Management Act, 1999.

6.2 As on the date of Public Announcement, to the best of the Acquirer's knowledge, no other statutory approvals are required to be obtained for the purpose of this Offer.

6.3 The Offer would be subject to all other statutory approvals that may become applicable at a later date before the completion of Offer.

6.4 SEBI has the power to grant extension of time to the Acquirer for payment of consideration to shareholders subject to the Acquirer agreeing to pay interest for the delayed period as directed by SEBI in terms of Regulation 22 (12) of the SEBI (SAST) Regulations, 1997, if there is any delay in receipt of statutory approval. If, however, the delay in obtaining the requisite approval takes place on account of any willful default by the Acquirer, then provision contained in Regulation 22 (13) of the SEBI (SAST) Regulations, 1997 will also become applicable.

6.5 The Acquirer shall withdraw this offer if the statutory approval(s) required as above is refused as provided in Regulation 27 of the SEBI (SAST) Regulations, 1997

7. CONTINUOUS LISTING OF SHARES IN TERMS OF REGULATION 21(2)

The Offer (assuming full acceptance) would not result in public shareholding in the Target Company being reduced below the minimum level of 25% required as per the Listing Agreement entered with the Stock Exchanges for the purpose of listing on continuous basis and the post offer shareholding of Acquirer will be less than 75% of the paid up/voting share capital of target company.

8. FINANCIAL ARRANGEMENTS

8.1 The Acquirer has adequate resources to meet the financial requirements of the Offer. The Acquirer has made firm arrangement for the resources required to complete the Offer in accordance with the SEBI (SAST) Regulations, 1997. The acquisition will be financed through internal / personal resources and no borrowings from banks / FIs etc., is being made.

8.2 Assuming full acceptance, the total requirement of funds for the Offer would be Rs. 24,90,000 (Rupees Twenty Four Lacs and Ninety Thousand only). As per Regulation 28 of SEBI (SAST) Regulations, 1997,

8.3 In accordance with Regulation 28 of the SEBI (SAST) Regulations, 1997, the Acquirer have open an Escrow Account with Axis Bank, East of Kailash, New Delhi and has deposited Rs 6,25,000 (Rupees Six Lacs Twenty Five Thousand Only) being 25% of the total consideration payable to the shareholders under the Open Offer.

8.4 In terms of Regulation 28(13), in case of non-fulfillment of obligations by the Acquirer, the Manager to the Offer shall ensure realization of escrow amount by way of foreclosure of deposit.

8.5 The Acquirer has duly empowered M/s D & A Financial Services (P) Limited, Manager to the Offer, to realize the value of the Escrow Account in terms of the SEBI (SAST) Regulations, 1997.

8.6 The Manager to the Offer, M/s D & A Financial Services (P) Limited, hereby confirms that firm arrangements for funds and money for payment through verifiable means are in place to fulfill the Offer obligations.

9. OTHER TERMS OF THE OFFER

9.1 The Offer is not subject to any minimum level of acceptances from shareholders and in case of the shares received under the Offer exceeding the Offer size, the acquirer will accept shares on proportionate basis.

9.2 The Letter of Offer along with the Form of Acceptance cum Acknowledgement will be mailed to the shareholders (other than parties to the Agreement) of "KSL" whose names appear in the Register of Members of "KSL" at the close of business hours as on October 21, 2011 (the "Specified Date"). The Letter of Offer will be mailed to such shareholders by November 11, 2011.

9.3 All owners (Other than parties to the SPA) of equity shares, registered or unregistered, are eligible to participate in the Offer anytime before closure of the Offer.

9.4 The shareholders of **KSL are** eligible to participate in the Offer anytime before the closure of the offer by sending their Form of Acceptance cum Acknowledgement, Original Share Certificate(s) and Transfer Deed(s) duly signed, to the Registrar to the Offer viz. **M/s Skyline Financial Services Private Limited having its office at D-153 A, 1st Floor, Okhla Industrial Area, Phase - I, New Delhi-110 020** either by Registered Post, Courier or Hand Delivery (Between 10.00 A.M. to 5.00 P.M. on all working days), on or before the date of closure of the offer i.e December 07, 2011 in accordance with the instructions specified in the Letter of Offer & Application Form.

9.5 Eligible persons to the Offer may also download a copy of the Letter of Offer and Form of Acceptance cum Acknowledgment, which will be available on SEBI's websites at **http:/www.sebi.gov.in** and can apply for the Offer in such downloaded form.

9.6 Beneficial owners and **Shareholders who** wish to offer the Shares for sale pursuant to the Offer shall be required to send the Form of Acceptance-cum-Acknowledgement, original share certificate(s) and transfer deed(s) and other documents as may be specified in the LOO, duly signed to the Registrar to the Offer viz. **M/s Skyline Financial Services Private Limited having its office at D-153 A, 1st Floor, Okhla Industrial Area, Phase - I, New Delhi – 110 020** either by Registered Post, Courier or Hand Delivery (Between 10.00 A.M.to 5.00 P.M. on all working days), on or before the date of closure of the offer i.e December 07, 2011 in accordance with the instructions specified in the Letter of Offer & Application Form.

9.7 The unregistered owners of shares are also eligible to participate in the Offer by sending their application in writing to the Registrar to the Offer on a plain paper stating the Name, Address, No. of shares held, No. of shares offered under the Offer, Distinctive Nos., Folio No., together with the original Share Certificate(s) and Transfer Deed(s) and the original Contract Note issued by the broker through whom they have acquired their shares.

9.8 In case of non-receipt of the Letter of Offer, the eligible persons may send their consent, to the Registrar to the Offer, on a plain paper stating the name, address, number of equity shares held, distinctive numbers, folio numbers, number of Shares offered, along with the documents to prove their title to such equity shares such as brokers note, succession certificate/ original letter of allotment and valid equity shares transfer deed (one per folio), duly signed by all the shareholders (in case of joint holdings in the same order as per the specimen signatures lodged with KSL) and witnessed (if possible) by the Notary Public or a Bank Manager or the Member of the stock exchange with membership number, as the case may be, so as to reach the Registrar to the Offer on or before 5.00 P.M. upto the date of Closure of the Offer, i.e. by December 07, 2011.

9.9 The following collection centre would be accepting the documents by Hand Delivery/ Regd Post/ Courier as specified above, both in case of physical and dematerialized form. The centre mentioned herein below would be open on all working days as follows:

Name & Address	Skyline Financial Services Private Limited
Contact Person	Mr Virender Kumar Rana
Phone Nos.	011-30857575 (10 Lines)
Fax No	011- 30857562
E-mail	virenr@skylinerta.com

Business Hours: Mondays to Fridays between 10.00 A.M. to 5.00 P.M., Saturday between 10.00 A.M. to 1.00 P.M. The centers will be closed on Sunday and any other public holidays.

9.10 No indemnity is needed from unregistered shareholders.

9.11 In terms of Regulation 22(5A), shareholders shall have the option to withdraw acceptance tendered earlier, by submitting the Form of Withdrawal enclosed with the LOO, so as to reach Registrar to the Offer upto three working days prior to the date of Closure of the Offer i. e December 07, 2011. The withdrawal can also be exercised by submitting an application on a plain paper, alongwith the details such as name, address, distinctive no, folio no, number of equity shares tendered.

9.12 The Letter of Offer alongwith Form of Acceptance cum acknowledgment/ withdrawal would also be available at SEBI's website http://www.sebi.gov.in/ and shareholders can also apply by downloading such forms from the website.

9.13 Applications in respect of shares that are the subject matter of litigation wherein the shareholder(s) may be precluded from transferring the shares during the pendency of the said litigation are liable to be rejected in case directions/orders regarding these shares are not received together with the shares tendered under the Offer.

10. PROCEDURE FOR ACCEPTANCE AND SETTLEMENT

10.1 Where the number of equity shares offered for sale by the shareholders are more than the equity shares agreed to be acquired by the Acquirer, the Acquirer will accept the offers received from the shareholders on a proportionate basis, in consultation with the Manager to the Offer, taking care to ensure that the basis of acceptance is decided in a fair and equitable manner and does not result in non-marketable lots, provided that acquisition of equity shares from a shareholders shall not be less than the minimum marketable lots or the entire holding if it is less than the marketable lot. The marketable lot of KSL is 100 {Hundred} Equity Share.

10.2 Shareholders who have offered their equity shares under the Offer would be informed about acceptance or rejecting of the Offer within 15 days from the date of Closure of the Offer. The payment of consideration to those shareholders whose Shares or share certificates and / or other documents are found complete, valid and in order will be made by way of a crossed account payee cheque, demand draft or pay order only in favour of the first holder of equity shares. Such consideration or unaccepted Share Certificates(s), transfer deed (s) and other documents, if any, will be returned by registered post at the shareholders/ unregistered owner's sole risk.

10.3 While tendering equity shares under the offer, non resident shareholders (NRI/OCB/Foreign shareholders) should submit copy of the permission received from Reserve Bank of India (specific or general) that they would have been required for acquisition of the shares of KSL. In case of its non submission, Acquirer reserves his right to reject the shares tendered in the Offer. While tendering equity shares under the offer, non resident shareholders (NRI/OCB/Foreign shareholders) will also be required to submit a Tax Clearance Certificate from Income Tax authorities indicating the amount of tax to be deducted by acquirer under the Income Tax Act, 1961 before remitting the consideration. In case aforesaid Tax Clearance Certificate is not submitted, acquirer will arrange to deduct tax, if any, at the rate as may be applicable to the category of the shareholder under the Income Tax Act, on the entire consideration amount payable to such shareholder.

10.4 All Shares tendered in the Offer shall be free from lien, charges and encumbrances of any kind whatsoever.

10.5 The Registrar to the Offer will hold in trust the equity shares/ share certificates, Form of Acceptance cum Acknowledgment, if any, and the transfer form (s) on behalf of the shareholders of KSL who have accepted the Offer, until the cheques/ drafts/ pay orders for the consideration and/ or the unaccepted shares/ share certificates are dispatched/ returned.

11 TIME SCHEDULE OF THE OFFER

11.1 A schedule of some of the major activities in respect of the Offer is given below:

Sl.	Activity	Days & Dates
1.	**Date of Publication of Public Announcement**	**September 30, 2011, Friday**
2.	Specified Date*	October 28, 2011, Friday
3.	**Last date for announcement of a competitive Bid**	**October 21, 2011, Friday**
4.	Date by which Letter of Offer will be posted to Shareholders.	November 11, 2011, Friday
5.	**Date of Opening of the Offer**	**November 18, 2011, Friday**
6.	**Last date for revising the offer price/ number of Shares.**	**November 25, 2011, Friday**
7.	**Last date for withdrawing acceptance from the Offer**	**December 01, 2011, Thursday**
8.	**Date of Closure of the Offer**	**December 07, 2011, Wednesday**
9.	Date of communicating rejection/ acceptance and payment of consideration for applications Accepted	December 22, 2011, Thursday

***Specified date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer will be sent.**

12 GENERAL CONDITIONS

12.1 The Acquirer reserves the right to withdraw the Offer pursuant to Regulation 27 of the SEBI (SAST) Regulations, 1997. Any such withdrawal will be notified in the form of a public announcement in the same newspapers in which this public announcement appears.

12.2 In accordance with Regulation 22(5A) of the SEBI (SAST) Regulations, 1997, shareholders who have accepted the Offer by tendering the requisite documents in terms of the public announcement / Letter of Offer can withdraw the same up to three working days prior to the date of Closure of the Offer i.e. December 01, 2011.

12.3 The withdrawal of shares will be available only for the Share certificates/ Shares that have been received by the Registrar to the Offer.

12.4 The intimation of returned shares to the Shareholders will be sent at the address as per the records of KSL/ Depository as the case may be.

12.5 If there is any upward revision in the Offer price (In accordance with Regulation 26 of the SEBI (SAST) Regulations, 1997) by the Acquirer till the last day of revision viz. at any time upto seven working days prior to the date of Closure of the Offer or withdrawal of the Offer, the same would be informed by way of Public Announcement in the same newspapers where Original Public Announcement had appeared. Such revised Offer would be payable for all the successful shares tendered anytime during the Offer.

12.6 If there is a competitive bid:

12.6.1 The Public Offer under all the subsisting bids shall close on the same date.

12.6.2 As the Offer Price cannot be revised during the seven working days prior to the closing date of the offers/bids, it would, therefore, be in the interest of shareholders to wait until the commencement of that period to know the final offer price of each bid and tender their acceptances accordingly.

12.7 This Public Announcement would also be available on the SEBI's web site at http://www.sebi.gov.in.

12.8 Pursuant to Regulation 13 of the SEBI (SAST) Regulations, 1997, the Acquirer have appointed M/s D & A Financial Services (P) Limited as Manager to the Offer and M/s Skyline Financial Services Private Limited as Register to the Offer.

12.9 This Public Announcement is being issued on behalf of the Acquirer by the Manager to the Offer, M/S D & A Financial Services (P) Limited.

12.10 The acquirer Mr Karan Khanna resident of 74/2, Janpath Road, Delhi-110001 accepts full responsibility for the information contained in this Public Announcement and also the obligations of the Acquirer as laid down in the SEBI (SAST) Regulations, 1997 & subsequent amendments thereof.

Manager to the Offer	Registrar to the Issue.
D&A	TOWARDS EXCELLENCE
D & A FINANCIAL SERVICES (P) LIMITED 13, Community Centre, East of Kailash, New Delhi – 110065. Tel nos.: 011-26419079/ 26218274; Fax no.: 011 - 26219491; Email: dafspl@gmail.com **Contact Person: Mr. Priyaranjan**	**Skyline Financial Services Pvt. Limited** D-153 A, 1st Floor, Okhla Industrial Area, Phase - I, New Delhi - 110 020 Tel nos.: 011-30857575 Fax no.: 011 - 30857562 Email: virenr@skylinerta.com **Contact person: Mr. Virender kumar rana**

Place: New Delhi
Date : 29.09.2011

Issued on behalf of the Acquirer by Manager to the Offer